



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2015-16/167

DBR.AML.No. 3074/ 14.01.001/ 2015-16

August 31, 2015

The Chairpersons/ CEOs of all Scheduled Commercial Banks/ Regional Rural Banks/ Local Area Banks/ All India Financial Institutions/ All Non-banking Financial Companies/ All Primary (Urban) Co-operative Banks /State and Central Co-operative Banks (SCBs / CCBs) / All authorised persons

Dear Sir/ Madam,

Reporting requirement under Foreign Account Tax Compliance Act (FATCA) and Common Reporting Standards (CRS) – Guidance Note

In continuation to our [circular DBR.AML.BC.No.36/14.01.001/2015-16 dated August 28, 2015](#), a [“Guidance Note on Implementation of Reporting Requirements under Rules 114F to 114H”](#) as issued by the Department of Revenue, Ministry of Finance vide F.No.500/137/2011-FTTR-III dated August, 31, 2015 is enclosed for information and necessary action.

Yours faithfully,

(Lily Vadera)
Chief General Manager
Encl: as above

बैंकिंग विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 13वीं मंजिल, शहीद भगत सिंह मार्ग, मुंबई - 400 001

फोन: 022-22701203, फैक्स: 022-22701239, ईमेल-: cgmaml@rbi.org.in, वेबसाइट: www.rbi.org.in

Department of Banking Regulation, Central Office, Central Office Building, 13th Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001

Phone : 022-22701203, Fax : 022-22701239, E-mail : cgmaml@rbi.org.in, Website : www.rbi.org.in

हिंदी आसान है. इसका प्रयोग बढ़ाएँ

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."